

READ : This office Notice No. R(J-1)/Regular/420/2023 dated 09/10/2023

**HIGH COURT OF BOMBAY**

**No. R(J-1)/ Regular/ 54/2024 dated : 18/01/2024**

In continuation of Notice under reference, it is hereby informed to the **Advocates, Parties-in-person, Litigants and all other persons, and the officers and employees** of the High Court of Bombay and its Benches at Nagpur and Aurangabad and High Court of Bombay at Goa to take note of following directions and follow the same scrupulously:-

1. The Advocates/Parties-in-person / Litigants, while requesting the access through virtual mode, shall invariably mention following information about their case listed before the Court for hearing, **(A) Advocate or Party (B) Petitioner / Respondent Number (C) Serial Number in the Cause List.**

2. The Sheristadars and Clerks assisting Sheristadars are hereby directed to give access in virtual mode to Advocates/Parties-in-person, who desire to appear virtually, in next three cases scheduled to be heard after the matter currently in hearing. **[For example: If Sr. No. 1 is currently in hearing then allow virtual access to the Advocates/Parties in person concerning Sr. Nos. 2 to 4].**

3. The Sheristedars and Clerks assisting Sheristedars are hereby directed to give microphone enabled access only to those Advocates and Parties, whose matter is currently being heard, for seamless hearing and maintaining decorum of the Court.

By Order

Sd/-

(H. M. Bhosale)  
Registrar (Judicial-I)